NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1106/(MAH)/2017 MA No. 208/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES:

Chhotaria Udyog Nigam Unit of Chhotaria

Exim Pvt.Ltd.

V/s.

Hindustan Construction Company Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. 29 NAME ASHISH DESIGNATION Advocate SIGNATURE

Advocate for the Petitioney

Priyanka Shotty Adworks
ilb Advaya for
Light Corporate
Deblor

MA 208 in CP 1106/I&BP/NCLT/MB/MAH/2017

At last, since this matter has been settled in between both the parties stating that Corporate Debtor agreed to pay ₹20 lakhs towards interest in addition to the amount of ₹1.08 crores mentioned in the e-mail, both the parties are directed to file Consent Terms and the Petitioner to file memo of withdrawal on 06.07.2017.

Sd/-

V. NALLASENAPATHY Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)